

TELECOM REGULATORY AUTHORITY OF INDIA

**PRESS RELEASE
20th June 2001**

**TRAI Recommends Allotment of Codes to NLD Operators, for introduction of
Dynamic Call by Call Selection of NLD carriers by subscribers**

1. Background:

With the opening up of National Long Distance (NLD) Services to private operators by the Government of India, TRAI had set up a high level Committee to examine all relevant issues relating to the implementation of NLD guidelines. Based on the inputs provided by the high level Committee, TRAI has sent recommendations to the Government regarding allotments of codes to NLD Carriers for introduction of Dynamic Call by Call selection of NLD carriers by subscribers.

2. The

Recommendations:

TRAI has defined the NLD Service Code (NLDSC) and Carrier Access Code (CAC) to be dialed by the subscribers to access the services of National Long Distance Carriers. For Dynamic Call by Call selection, the subscriber should dial the STD prefix i.e. `0` followed by a NLDSC, CAC and thereafter National Significant Number (NSN) of the called subscriber. Thus the dialing sequence will be : `0` + NLDSC + CAC + NSN. Where NSN would be Area Code (STD Code without `0`) followed by the local number of called subscriber. For example, for dialing Mumbai Telephone No. 3451234, the subscriber of Delhi will dial ;

 `0` + `10` + `55` + 22 + 3451234
(STD prefix) (NLDSC) (CAC) (Area Code) (Local Number)

The code `10` has been recommended by TRAI for adoption as NLDSC while the digits `40` to `59` shall be allotted to different NLD carriers as CAC thus giving 20 codes to be allotted to all NLD carriers. The TRAI feels that number of NLD operators would be less than `20` for the planning period of five years and the position would be reviewed after that period.

The charges for interconnection link between NLD Operator`s point of presence (POP) at Long distance charging centre (LDCC), and that of the Basic service operator (BSO) at the Short distance charging centre (SDCC), shall be in accordance with Telecommunication Interconnection (Charges and Revenue Sharing) Regulation of May 1999, which also emphasizes mutual negotiations between interconnection seeker and provider. Further, for estimating cost of origination, termination and transit on the NLD network, cost of unbundled network elements are required by the TRAI to issue a determination, in case operators do not come to a mutual agreement on the modalities of inter carrier settlements. The Authority has begun its work on accounting separation and has also sought inputs from service providers.